potassic fertilizers to farmers in Rajasthan State during the last three years is as below:

(Rs. in Crore)

Year	Subsidy on Urea	Concession on decontrolled fertilizers
1996-97	438.22	49.25
1997-98	625.79	70.56
1998-99	660.79	81.62

Appointment of Dealers for Chemical Fertilizers

*†151. SHRI ONKAR SINGH LAKHAWAT: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government are considering to issue effective guidelines for appointment of dealers for ensuring availability of chemical fertilizers to farmers in the country at reasonable price and at proper time;
 - (b) if so, what steps are being taken in this direction; and
- (c) the number and details of complaints received against the fertilizer dealers in Rajasthan alongwith the number of dealers whose licences have been cancelled?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI RAMESH BAIS): (a) and (b) Dealers are appointed by the suppliers looking to their commercial requirement and marketing needs while licence for distributionship is given by the respective State Government. This is true of all fertilizers. However, urea is the only fertilizer which is controlled and for which allocations are made State-wise. Urea suppliers are arranged to the State as per the allocation on aggregate basis by the Government of India. The distribution within the State is

[†]Original notice of the Question was received in Hindi.

the responsibility of the respective State Government which is also responsible for enforcing the notified maximum retail price (MRP). The supply and availability of all decontrolled fertilizers are arranged directly by the State Governments through the suppliers.

Urea is sold at MRP of Rs.4000/- MT throughout the country. The MRP of decontrolled fertilizers except ammonium sulphate, ammonium chloride and calcium ammonium nitrate are also fixed by the Government and are uniform throughout the country.

© The State Government of Rajasthan has reported that three complaints were received during 1999-2000, of which one was relating to adulteration from District Sawaimadhopur and the other two complaints are regarding black-marketing from Districts Bharatpur and Banswara. Overall seven dealers' licences were cancelled for irregularities under Fertilizer (Control) order during 1999-2000.

CBI Probe into Irregularities in Super Bazar

- 152. SHRI ABANI ROY: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:
- (a) whether in view of serious irregularities in the functioning of the Capital's Super Bazar, Government have decided to probe the irregularities through CBI;
- (b) if so, the details of financial and other irregularities of Super Bazar which came to the notice of the Government during the last three years;
- (c) the details of officials of Super Bazar involved in such irregularities; and
 - 154.whether Government have directed CBI to probe the irregularities within a stipulated period and if so, by when investigations are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD): (a) to (d) The details of financial and other irregularities which came to notice during the last three years alongwith officials involved therein are enclosed at statement